

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 30431/2023

(Arising out of impugned final judgment and order dated 28-02-2023 in WC No. 4513/2018 passed by the High Court Of Judicature At Allahabad)

PURVANCHAL VIDYUT VITRAN NIGAM LIMITED & ORS. Petitioner(s)

VERSUS

SHASHI DEVI & ANR. Respondent(s)

(IA No.151138/2023-CONDONATION OF DELAY IN FILING and IA No.151140/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.151139/2023-EXEMPTION FROM FILING O.T.)

Date : 18-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Aarti U.mishra, Adv.
 Mr. Rakesh Uttamchandra Upadhyay, AOR
 Mr. Harsh Som, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice to the respondents.

In the meanwhile, there shall be interim stay of further proceedings pursuant to the impugned order subject to the deposit of 50% of the amount as ordered by the High Court through its impugned order.

Tag along with SLP(C) No. 2341 of 2023 and other connected matters.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR